

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 23-04-2024 AT 02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/32(CHE)/2024**  
**PETITION NUMBER : CP(IBC)/170/2023**  
**NAME OF THE APPLICANT : Disha Infraspaces Solutions Pvt Ltd**  
**NAME OF THE RESPONDENT(S) : Nothern Arc Capital Ltd**  
**UNDER SECTION : Sec 65 of IBC, 2016**  
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**ORDER**

Ld. PCS Mr. K. Gaurav Kumar for the Applicant. Ld. Counsel Mr. Sasank Iyer for the Respondent.

Counsel for the Respondent in the main petition stated that the CP(IBC)/170/2023 is not maintainable because it is coming under the 10A period.

Ld. Counsel for the petitioner states that loan no.201 where the default is more than the threshold amount does not fall under 10A.

Reply for the IA be filed within 2 weeks.

Rejoinder be filed within a week thereafter.

Counsel for the Applicant states that the main Petition is not maintainable.

List the Petition and IA for hearing on **18.06.2024**.

-Sd-

**VENKATARAMAN SUBRAMANIAM**  
**Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk